

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

No: LOK/INQ/14-A/338/2013/ARE-7

Multi Storied Buildings,
Dr.B.R.Ambedkar Veedhi,
Bengaluru-560 001,
Date:14/02/2019.

RECOMMENDATION

Sub:-Departmental inquiry against Sri Suresh Suryanarayana Karade, Village Accountant, Hiremunavalli Village, Khanapur Taluk, Belagavi District - Reg.

- Ref:-1) Government Order No.ಕಂಇ 37 ಬಡಿಪಿ 2013 Bengaluru dated 13.08.2013.
- 2) Nomination order No.LOK/INQ/14-A/338/2013 Bengaluru dated 24/08/2013 of Upalokayukta-1, State of Karnataka, Bengaluru.
- 3) Inquiry Report dated 12/02/2019 of Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru

The Government by its Order dated 13/08/2013 initiated the disciplinary proceedings against Sri Suresh Suryanarayana Karade, Village Accountant, Hiremunavalli Village, Khanapur Taluk, Belagavi District (hereinafter referred to as Delinquent Government Official for short as **DGO**) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.LOK/INQ/14-A/338/2013 dated 24/08/2013 nominated Additional Registrar of Enquiries-4, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him. Subsequently by Order No. LOK/INQ/14A/2014 dated 14/3/2014 the Additional Registrar of

Enquiries-5 was re-nominated as Inquiry Officer to conduct Departmental inquiry against DGO. Again by order No. UPLOK-1/DE/2016 dated 3/6/2016, the Additional Registrar of Enquiries-7 was re-nominated as Inquiry Officer to conduct Departmental Inquiry against DGO.

3. The DGO Sri Suresh Suryanarayana Karade, Village Accountant, Hiremunavalli Village, Khanapur Taluk, Belagavi District was tried for the following charge:-

“That, you-DGO Sri Suresh Suryanarayana Karade while working as Village Accountant, Hiremunavalli Grama, Khanapur Taluk, Belgaum District during the year 2011, one Sri Prasanna Kumar Manohar Kulkarni, Residing in No.363 at Desaignalli of Khanapur in Belgaum District approached you DGO to change of Khatha of agriculture land bearing Sy.No.148/5 of Chikkamunavalli Village sold by him to one Sri Manjunath on 11.04.2012 under registered sale deed. You DGO demanded a bribe of Rs.1500/- and accepted said bribe of Rs.1500/- in your private room at Khanapur at 2:05 P.M on 26.05.2012. Thereby, you DGO has failed to maintain absolute integrity and devotion to duty, the said act of you was unbecoming of a Government Servant and thereby committed misconduct as enumerated U/R 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules 1966”.

4. The Inquiry Officer (Additional Registrar of Enquiries-7) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has proved the above charge against DGO Sri Suresh Suryanarayana Karade, Village Accountant, Hiremunavalli Village, Khanapur Taluk, Belagavi District.


5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement submitted by DGO, he is due to retire from service on 30/09/2019.

7. Having regard to the nature of charge (demand and acceptance of bribe) proved against DGO Sri Suresh Suryanarayana Karade, and date of retirement of DGO and taking into consideration the time required for issuance of I & II Show Cause Notices before passing the final order, if penalty of compulsory retirement is imposed on DGO, it will be as good as allowing the DGO to retire from service in the normal course. Therefore, it is hereby recommended to the Government for imposing penalty of compulsory retirement from service on DGO Sri Suresh Suryanarayana Karade, Village Accountant, Hiremunavalli Village, Khanapur Taluk, Belagavi District and also for imposing penalty of permanently withholding 50% of pension payable to DGO Sri Suresh Suryanarayana Karade.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE N. ANANDA) 14/2
Upalokayukta-1,
State of Karnataka,
Bengaluru

